

[Shri Vasant Sathé]

that you would allow discussion in some other form I would like to state that notice also has been given by me under Rule 193. If you allow a discussion, more Members than in Calling Attention will be able to participate. That will satisfy us. So, it is within your powers. So, why don't you allow? I think the Prime Minister will have no objection to a one hour discussion at the end of the day on Bihar situation and that can be allowed under Rule 193—not only the discussion on Bihar, but the general explosive situation in Banaras Hindu University and Aligarh University. Why don't we discuss it? Let members from the other side also participate in it. Because in a Calling Attention the names of only one or two Members will come in the ballot and they will get a chance, while the other Members will not get a chance. I would suggest that a better alternative is that you allow a motion under rule 193. You have got the discretion.

MR SPEAKER I will not decide on the subject now. I will consider the subject.

SHRI SAUGATA ROY Sir, we give notice of motions on various subjects and we appeal to you. What else can we do? You have to protect our interests.

12.06 hrs.

RE COVERAGE OF PROCEEDINGS  
OF THE HOUSE IN AIR  
BROADCASTS

श्री राम लाल पासवान (हाजीपुर)  
अध्यक्ष जी, जब हम लोग यहाँ पर विभी चीज पर बोलते हैं, जैसा आजकल जैन बजट पर बहस चल रही है, जो कि एक बहुत महत्वपूर्ण विषय है, तो मुझे य कहते हुए बहुत दुख होता है कि प्राकशवाणी में प्रसारण के मामले में अभी भी पक्षपातपूर्ण

रवैया चल रहा है। मेम्बर का मुह देख कर, नाम को देख कर प्रसारण किया जाता है। वल हम काफी सदस्य इस विषय पर बोले थे, जिन में से एक मैं भी था। जब रात को हम ने प्राकशवाणी को सुना, तो हिन्दी क प्रसारण में तो कुछ लोगों के नाम दिख गये थे, लेकिन अंग्रेजी में बिल्कुल नाम नहीं दिये गये।

इस से पहले भी विगत मत्र में हम तरह का मामला हुआ था। जब हम ने न्यूज टायरेक्टर को टेलीफोन दिया, तो उन क जवाब को सुन कर घ्रा को आश्चर्य होगा, कि जो हमारे लोग वहा जाने है, वे अंग्रेजी वाले लोग है, ऐसी स्थिति में जो हम यहा हिन्दी में बोल है, उम का वे गलत अर्थ ले लेते है। मैं उम का एक उदाहरण आपके सामने रखता ह— वल हम ने कहा था कि नौकरी पान की उअर सीमा को बढ़ाया जाय, लेकिन मने रेडियो में जो प्रसारण किया गया, उम में कहा गया कि अवकाश के लिए उअर की सीमा को घटाया जाय। हम कहते है—आम की बात, लेकिन प्रसारण किया जाता है—इमना। इमने से आप देखेंगे कि रेडियो म सही प्रसारण नहीं होता है, उम का गलत अर्थ लगा कर प्रसारण कर दिया जाता है।

मैं आज आप के माध्यम में कहना चाहता हू कि इस सम्बन्ध में कोई निति निर्धारित की जानी चाहिए ताकि जो सदस्य यहा पर भाषण दे, उन की भावनाओं को सही रूप से जनता के सामने प्रदर्शित किया जाय या साफ कह दिया जाय कि ऐसा नहीं होगा, लेकिन तोड़-मरोड़ कर प्रसारित नहीं किया जाय। मैं चाहता हू कि मंत्री महोदय इस सम्बन्ध में स्पष्टीकरण दे।

MR SPEAKER I may tell you that I have already written to Samachar about the inadequacy of coverage. I shall also write to the Minister concerned.

श्री रामबिलास पासवान : प्राप  
उस को मंगा कर देखिए ।

MR. SPEAKER: I have already mentioned it.

SHRI B. P. MANDAL (Madhepura): So far as the news media is concerned, it is functioning like in the emergency days. It mentions only the names of the Ministers and omits to mention the names of the Members who participated in the debate. This is very bad. This should be looked into.

12.08 hrs.

#### PAPERS LAID ON THE TABLE

CERTIFIED ANNUAL ACCOUNTS OF AIIMS FOR 1976-77 AND PREVENTION OF FOOD ADULTERATION (SECOND AMENDMENT) RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): I beg to lay on the Table:—

(1) A copy of the Certified Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1976-77, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library. See No. LT-1803/78].

(2) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 70(E) in Gazette of India dated the 8th February, 1978, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-1804/78].

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 AND CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQARULLAH): I beg to lay on the Table:—

(1) A copy of Notification No. 81/78-CE (Hindi and English versions) published in Gazette of India dated the 15th March, 1978, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-1818/78].

(2) A copy of Notification No. 65-Customs (Hindi and English versions) published in Gazette of India dated the 18th March, 1978 under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT-1819/78].

12.09 hrs.

#### RE. CALLING ATTENTION NOTICES (PROCEDURE)

MR. SPEAKER: Now the Calling Attention, Mr. Kamath.

SHRI SAUGATA ROY (Barrackpore): Sir, before you call Mr. Kamath, I want to raise a point about procedure relating to Calling Attention. Under rule 197(5), all the notices, Calling Attention Notices, which have not been taken up at the sitting for which they have been given shall lapse at the end of the sitting, unless the Speaker has admitted any of them for a subsequent sitting. I have already written to you, and spoken to you also, that this is a procedure which has proved not in the interests of the Members in the sense that when a Member has given notice of a Calling Attention, if it is rejected for that day, and if on the same subject you are accept-